

GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No.7733/Leg. C2/2020/Law.

*Dated, Thiruvananthapuram, 30th July, 2020
15th Karkadakam, 1195
8th Sravana, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Small Plantation Workers' Welfare Fund (Amendment) Ordinance, 2020 (42 of 2020).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2020-ലെ കേരള ചെറുകിട തോട്ടം തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 42 OF 2020

THE KERALA SMALL PLANTATION WORKERS' WELFARE FUND (AMENDMENT) ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala Small Plantation Workers' Welfare Fund Act, 2008.

Preamble.—WHEREAS, it is expedient to amend the Kerala Small Plantation Workers' Welfare Fund Act, 2008 (17 of 2008) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Small Plantation Workers' Welfare Fund (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. *Act 17 of 2008 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Small Plantation Workers' Welfare Fund Act, 2008 (17 of 2008) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.



3. *Amendment of section 5.*—In the principal Act, in section 5,—

(i) in sub-section (1), for the words “one hundred and twenty rupees”, the words “one hundred and eighty rupees” shall be substituted;

(ii) in sub-section (2), for the words “one hundred and twenty rupees”, the words “one hundred and eighty rupees” shall be substituted;

(iii) in sub-section (3), for the words “two hundred and forty rupees”, the words “three hundred and sixty rupees” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

